

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 681 OF 2019 IN  
DFR No. 721 of 2019**

**Dated : 31<sup>st</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Jindal Films Ltd.**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra  
Ms. Aastha Chawla

**ORDER**

**IA NO. 681 OF 2019**  
*(Appln. for condonation of delay)*

We have heard learned counsel for the parties. For the reasons set out in the application, delay in filing the appeal is condoned. Application is disposed of.

**DFR No. 721 of 2019**

Registry is directed to number the appeal.

Issue fresh notice to the Respondent-Commission returnable on 21.08.2019 since the issue/controversy raised in the appeal needs to be addressed by the Respondent-Commission.

List the matter on **21.08.2019**.

**(S.D. Dubey)**  
**Technical Member**  
*ts/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**